

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 348/MP/2024
Along with IA/83/2024

Subject : Petition under Section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 and Regulation 6(6) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, to disallow the belated claim of the Respondent NLC.

Petitioner : TANGEDCO

Respondents : NLCIL and 2 others

Date of Hearing : **28.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Sanjay Sen, Senior Advocate, TANGEDCO
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri M. Sethuraman, TANGEDCO
Ms. R. Alamelu, TANGEDCO
Ms. R. Siva Preetha Shankari, TANGEDCO
Shri Anand K. Ganesan, Advocate, NLCIL
Ms. Swapna Seshadri, Advocate, NLCIL
Ms. Ritu Apurva, Advocate, NLCIL
Shri A. Srinivasan, NLCIL
Shri Tulsi Kumar, NLCIL
Shri Divya Prakash, NLCIL

Record of Proceedings

Heard the learned Senior counsel for the Petitioner and the learned counsel for the Respondent, at length.

2. At the request of the parties, time to file the written submissions (not exceeding three pages) is permitted till **1.11.2024**.
3. Subject to the above, order in the matter was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

